



2026:AHC:13841

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1681 of 2026

Smt Munesh

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Dhirendra Kumar Agrahari, Sudhir Mehrotra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 64

HON'BLE SAMEER JAIN, J.

1. Heard Sri Sudhir Mehrotra, learned counsel for the applicant and Dr. S.B. Maurya, learned AGA-I for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 345 of 2025, under Sections 80(2), 85 BNS and Section 3/4 D.P. Act, Police Station Waive City, District Ghaziabad during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is mother-in-law of the deceased and on the basis of false allegation she has been made accused in the present matter. He further submits, actually some dispute was pending between husband and wife and this fact is even evident from inquest report and only due to this reason daughter-in-law of the applicant committed suicide by hanging and even post mortem report suggests that deceased died due to hanging. He further submits, even deceased died in her parental home.
4. He further submits, applicant is a lady and she is not having any criminal history and in the present matter she is in jail since 15.12.2025.
5. Per contra, learned AGA opposed the prayer for bail and submits, however, applicant is mother-in-law of the deceased and her daughter-in-law died due to hanging but she died within nine months of her marriage under abnormal circumstances and there is also allegation of torture in connection to demand of dowry but learned AGA could not dispute the fact that deceased died in her paternal home and from the inquest it reflects, dispute was pending between husband and wife.
6. I have heard learned counsel for the parties and perused the record of the case.
7. However, it reflects, applicant is mother-in-law of the deceased and deceased died within nine months of her marriage under abnormal circumstances and she is in jail only for last one month but considering the post mortem report of the deceased prima facie it appears to be a case of suicidal death and it also appears, deceased died in her

paternal home.

8. Further, inquest report also suggests that dispute between husband and wife was pending, therefore, reason of suicide disclosed by learned counsel for applicant during the course of argument cannot be ruled out at this stage.

9. Further, applicant is a lady and she is not having any criminal history and in the present matter she is in jail since 15.12.2025 i.e. for last one month.

10. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

11. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

12. Let the applicant - **Smt Munesh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

13. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

14. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

January 20, 2026
AK Pandey

(Sameer Jain,J.)